

- Read :
- 1) Standard Operating Procedure (SOP) dated 03/06/2020 approved by the Hon'ble High Court, Bombay
  - 2) Hon'ble High Court, Bombay Circular dated 16/06/2020 regarding modification to SOP dated 03/06/2020.
  - 3) District Court, Solapur O.No.Adm/ B-23/3143/2020 dated 05/06/2020.
  - 4) Letter O.No.440/2020 dt.21<sup>st</sup> July, 2020 from Civil Judge, Jr. Dn., Mohol
  - 5) District Court, Solapur letter No.Adm/B-23/3596/2020 dt.22.07.2020
  - 6) Hon'ble High Court letter No.Insp-I/68/2020 dt.24<sup>th</sup> July, 2020.

O. No. Adm/B-23/3625/2020

Civil Judge, Jr. Dn., Mohol vide letter at Sr.No.4 under reference has submitted that, as per the updates issued by the District Health Officer, Zilha Parishad, Solapur, there are 149 patients of COVID-19 at Mohol as on 20.07.2020. He has further stated that, Local Authority, Mohol has declared containment zones in Mohol city and rural area and Court at Mohol are falling in Table A of the SOP. President, Advocates Bar Association, Mohol has also requested that functioning of the Courts should be in one shift.

Accordingly, the undersigned vide letter at Sr. No.5 under reference had sought necessary instructions from the Hon'ble High Court, Bombay. Vide letter at Sr. No.6 under reference, it is informed to the undersigned that the request regarding switching over the court functioning at Mohol, District Solapur, from two shifts to one shift and to take up only urgent cases, has been approved by the Hon'ble the Administrative Committee of the High Court.

In view of the above, the undersigned is pleased to pass the following order w.e.f. 25/07/2020 till further orders unless otherwise directed.

ORDER

1) For the Courts functioning at Mohol, District Solapur, the Court working shall be in one shift of minimum three hours with half an hour before and after to be devoted for administrative work with 15% presence of the staff on rotation. Such Courts shall take up urgent matters only as was in place prior to the SOP dated June 3, 2020 being made applicable. Principal Judge/ Head of the establishment at Mohol shall decide as to the duration and time of Court working.

2) The SOP dated 03/06/2020 issued by the Hon'ble High Court Bombay as applicable to the Courts falling in table 'A' as modified by the SOP dated 16/06/2020 shall be applicable to all the Courts functioning at Mohol.

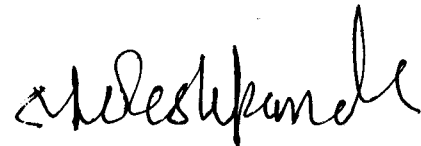
3) In respect of the same, the Principal Judge/Head of the establishment at Mohol is directed to submit his report regarding arrangement made by him in respect of the charge for taking up urgent matters.

4) This Order be published on official website of District Court, Solapur i.e. <https://districts.ecourts.gov.in/solapur>.

5) For any clarification or query, contact Registrar, District Court, Solapur.

Compliance made in pursuance of the above order be submitted to the undersigned.

District Court, Solapur  
Date : 24/07/2020



(M.R. Deshpande)

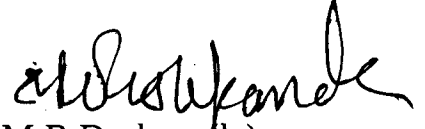
Principal District Judge, Solapur

*J.C.*

Copy respectfully forwarded for information to :

The Hon'ble Registrar General,  
High Court of Judicature at Bombay,  
Bombay

District Court, Solapur  
Date : 24/07/2020



(M.R. Deshpande)

Principal District Judge, Solapur

Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working at Mohol, District Solapur (through e-mail)
2. All Courts at Mohol, District Solapur (through e-mail)

(All the Principal Judicial Officers at Mohol Headquarter are hereby requested to make arrangement for publication of this Order on Notice Board of their Office and to hand over the copy of the same to the President of Advocate Bar Association at Mohol. So also, bring this order to the notice of all their colleague Judicial Officers and staff members working at their establishments.)